

ITEM NO.1

COURT NO.2

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.3668/2021

(Arising out of impugned final judgment and order dated 24-03-2021 in CRMM No.8190/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

MOHIT BATHLA

Petitioner(s)

VERSUS

CENTRAL GOODS AND SERVICE TAX

Respondent(s)

Date : 09-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Anupam Lal Das, Sr. Adv.  
Mr. Piyush Hans, Adv.  
Mr. Ravi Panwar, AOR  
Mr. Rakesh Hans, Adv.

For Respondent(s) Mr. N. Venkataraman, ASG  
Mr. Mukul Singh, Adv.  
Mr. V. Chandra Shekra Bharti, Adv.  
Mr. Amit Sharma, Adv.  
Mr. Raghav Sharma, Adv.  
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Anupam Lal Das, learned Senior Advocate appearing for the petitioner, seeks extension of time to deposit rest of the amount as directed by this Court in its order dated 02.02.2022.

As prayed for, the accommodation is granted by way of final chance to the petitioner and the money shall be deposited within two weeks.

List the matter for further consideration on 30.03.2022.

**(MUKESH NASA)**  
**COURT MASTER**

**(VIRENDER SINGH)**  
**BRANCH OFFICER**